

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 154/GT/2023

Date: 12th December 2024

To

The General Manager (Commercial),
NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi – 110003.

Subject: Petition for approval of tariff for Telangana Super Thermal Power Station Stage-I (2x800 MW) from COD of Unit-I to 31.3.2024.

Ref: ROP of the hearing dated 30.10.2023 in Petition No. 154/GT/2023;

Sir,

In continuation of ROP dated 30.10.2023 and on check, Petitioner is directed to submit the following additional information on or before **10.1.2025**, after serving a copy to the Respondents:

- (a) *Copy of complete original investment approval along with detailed cost, original scope of work (detailed in DPR and project proposal approved by the Competent Authority) consisting of relevant details like cost, quantity etc. pertaining to each item of work along with liability to be discharged within investment approval.*
- (b) *Supporting documents to substantiate that the generating station does not fall under first proviso to Regulation 2(1) of Tariff Regulation 2019.*
- (c) *Detailed reasons of cost variation and increase/decrease in cost with respect to original investment approval cost in each head. The Petitioner shall also provide the approved Revised Cost Estimate (RCE), if any, and shall submit the Form-B strictly as per the format specified by the Commission.*
- (d) *The activity-wise details of cost over-run associated with the time overrun.*
- (e) *The actual COD and status of Unit-II of the station and shall provide the actual values corresponding to the COD of Unit-II along with certificate of actual trial run and commercial operation date for each unit along with confirming the status of ECS and FGD. The Petitioner shall also revise its tariff claim forms based on audited financial statements.*

- (f) *The Petitioner has submitted the adjustment of approximately Rs. 3483 lakh on account of pre-commissioning sale of power in pre-commissioning expenses for Unit-I. The Petitioner shall submit the auditor certified amount of infirm power adjustment on account of Unit-I and Unit-II separately along with details of total quantity and price of primary and secondary fuel cost, Units of infirm power generated, sale of infirm power and revenue earned from infirm power and must reconcile with Form-B provided.*
- (g) *The detailed break-up of IDC & IEDC claimed along with computation.*
- (h) *The segregated expenses incurred towards 'plant' and 'other than plant' with respect to water charges, oil expenses, power charges and security expense etc. as on COD of Unit-I and as on COD of Unit-II. This information shall be submitted as per Annexure -I along with supporting documents.*
- (i) *Details of schedule start and schedule completion along with actual start and actual completion date of each activity as per Annexure-II enclosed herewith;*
- (j) *The detailed break-up of 'Chemicals & Consumables & Others' as on COD of Unit-I and Unit-II, if any, claimed under pre-commissioning expenses.*
- (k) *The Petitioner has submitted the circular issued by the Irrigation and CAD (reforms) department dated 31.3.2015 approving the allowed quantity of water. However, the Petitioner shall submit the detailed computation for water charges claimed along with documentary evidence for the rate of water charges, actual quantity of water consumed.*
- (l) *The quantum of fly ash to be generated, fly ash to be utilized and fly ash to be accumulated at the generating station along with status and scheme of fly ash utilization of the generating station with details of the year-wise percentage of fly ash utilized / disposed-of and the mode of utilization.*
- (m) *Month-wise, GCV for the periods July-23 to August-23, of opening stock, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', 'Equilibrated Moisture' and 'Total Moisture' of sampling taken in terms of Regulation 3 (31) of 2019, Tariff Regulations, from coal supplied through MGR and Railways along with the detailed computation sheet (excel sheet with formulae and links) in arriving at such values from CIMFR Reports.*
- (n) *In terms of Regulation 3(6) of 2019, Tariff Regulations, the Petitioner shall submit auditor certified credit notes and debit notes received from coal companies on account of variation in quantity of and quality (grade slippage and excess moisture) for the periods, June 2023, July 2023 and August 2023, along with a copy of all actual bills raised by the coal companies.*
- (o) *The certain documents enclosed are not legible, viz. Annexure A/2, and as such no description has been provided for annexures enclosed, the Petitioner shall ensure all documents submitted are legible and provide description in index for each annexure.*
- (p) *From the perusal of the attached document Ref No. J-13012/112/2010-IA.II(T) (Annexure P/1) the generating station is an expansion of Ramagundam STPS. In*

view of this, the Petitioner shall provide the auditor certified apportionment of expenditure as shown in Form-B in to following heads:

S.No.	Expenditure associated with Ramagundam STPS (A)	Telangana STPS (Expansion project) (B)	Expenditure associated with Common facilities (C)	Total Reconciled with Form-B (D)=A+B+C
Item 1				
Item 2				
....				
Item n				

- (q) Form-P "Incidental Expenditure up to SCOD and up to Actual/anticipated COD.
- (r) A certificate that the claimed capital cost does not included penalty of any nature.
- (s) Amount of depreciation capitalized to gross block as IEDC and forming part of claimed capital cost.
- (t) Soft copy of IDC (including normative IDC) & FERV calculations with links.
- (u) Details of LD recovered, if any on COD of Unit I and Unit II.

2. The Respondents shall file their replies by **7.2.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **28.2.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours sincerely,

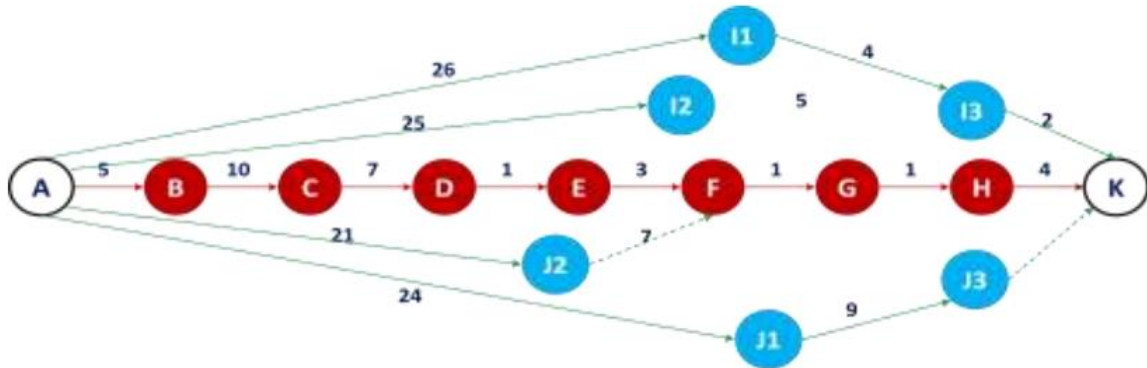
Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties

Annexure-I

S. No.	Head	Expenditure incurred from zero date to COD of Unit-I			Expenditure incurred from COD of Unit I to COD of Unit II			Expenditure Incurred as on COD of Unit II	Expenditure Incurred as on 31.3.2024
		Unit I	Unit II	Total	Unit I	Unit II	Total		
1.1	Security CISF								
1.2	Security Other than CISF								
1.3	Ash utilization expenses								
1.4	Filing Fee								
1.5	RLDC fee								
1.6	Publication Charges								
1.7	Provisions								
2	Finance Costs								
3	Water Charges (a) For Plant (b) Other than plant like township etc.								
4	Power Charges								
5	Other Office and Administrative Expenses								
6	Others (Depreciation)								
7	Notional / Actual IDC								
8	FERV charged to revenue								
9	Coal								
a	Quantity procured (MT)								
b	Quantity Consumed (MT)								
c	Expenses incurred (Rs)								
10	Oil								
a	Quantity procured (kL)								
b	Quantity Consumed (kL)								
c	Expenses incurred (Rs)								
11	Energy generated (MUs)								
12	Revenue realized on sale of infirm power (Rs.)								
13	Transmission charges paid (Rs.)								
14	Corporate Expenses, if any								

Annexure-II Sample CPM chart for Time Overrun



Process	Activity	Schedule Start Date	Schedule Completion Date	Actual Start Date	Actual Completion Date	Schedule Duration (Month)	Actual Duration (Month)	Delay (Days/Month)	Reasons of delay with Individual delay (Start and End date)
A	Investment Approval (Zero Date)								
B	Boiler Foundation								
C	Boiler Erection								
D	Boiler Drum Lifting								
E	Condenser Erection								
F	Turbine Erection								
G	Boiler Hydro Test								
H	Turbine Box-Up								
I	TG Erection Schedule								
11	MGR								
12	Track hopper/Wagon Tripler								
13	Coal Handling Plant								
J	Boiler Light-up								
J1	ESP								
J2	Chimney								
J3	Ash Handling System								
K	Steam Blowing								
L	Synchronization & Trial								
M	COD								
...								

Note: This is a sample format. Activity may change from case to case basis.